

30.12.88

Mr. Mahalle, advocate for the applicant Mr. A. Prabhakaran, U.D.C. present for respondent & prays for time for filing reply. Mr. Mahalle opposes it. The Tribunal grants time to the respondents for filing reply on or before 31.1.89, failing which question of awarding costs will be considered. Adjourned to 31.1.89 for filing reply & admission hearing. No notice to the other party.

Same orders in OA. 601/88 & OA. 602/88

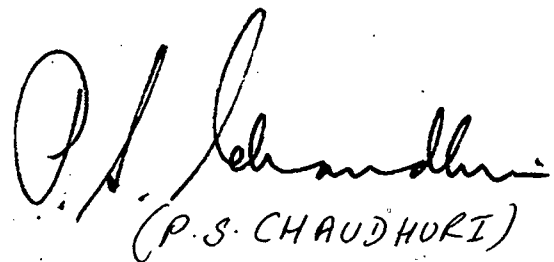
Sd/- (P.S. Chaudhuri)

[Above order copied from OA. 600/88]

Dated: 31/1/89:

Mr. Mahalle for the applicant Mr. J.D. Desai (for Mr. M.I. Sethna) for the respondents. The respondents have since filed their reply. The application is admitted.

Mr. Mahalle states that in view of the reply it will now be necessary to implead the Ministry of Health and Family Welfare as a respondent. He prays for time till 6/2/89 to amend the application accordingly. Place before the Tribunal on that date.


(P.S. CHAUDHURI)

6-02-89 Per Tribunal

MCA)

Shri M.A. Mahalle Adv. for the appl. & Mr. J.D. Desai Adv. for (Mr. Sethna) for respondents. Applicant's Adv. has filed an Misc. appl. for amendment.

This single bench can not function today because Member (A) before who this matter is listed for hearing is busy in Division bench. Misc. Petition filed should be numbered & placed for orders on 15-2-89.

09/15/89

09/15-289